

the country. I think that could be one of the incentives. You must have made an effort during the last 33 months when your party was ruling. Unfortunately, that would only create confusion and nothing else and I am sure you would not like to play that game once again.

SHRI MANUBHAI PATEL: It will help in politically pressurising the process.

SHRI CHARANJIT CHANANA: I do not think any other point was raised. So I once again request the House to pass the Bill.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): The question is:

"That the Bill to amend the Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Act, 1978, as passed by the Lok Sabha, be taken into consideration."

*The motion was adopted.*

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Now we take up clause-by-clause consideration of the Bill.

*Clauses 2 and 3 were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI CHARANJIT CHANANA: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

# THE MICA MINES LABOUR WELFARE FUND (AMENDMENT) BILL, 1980

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Now we move on to the next item. The Chairman was informed that the Deputy Minister, Mr. P. Venkata Reddy will move the Bill.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): Mr. Vice-Chairman, Sir, I beg to move:

"That the Bill further to amend the Mica Mines Labour Welfare Fund Act, 1946, as passed by the Lok Sabha, be taken into consideration."

Sir, the Mica Mines Labour Welfare Fund Act, 1946 was brought into force with effect from 23rd April, 1946 enabling thereby constitution of a Fund for the financing of activities to promote the welfare of labour employed in the mica mining industry. The Act provides for the levy of the cess as a duty of customs of all mica exported from the country at such rate not exceeding 6-1/4 per cent *ad valorem* as may from time to time be fixed by the Central Government by notification in the official Gazette. The present rate of cess which is effective from 15-7-1974 is 3½ per cent *ad valorem*.

The mica mining industry is concentrated mainly in the States of Andhra Pradesh, Bihar and Rajasthan and there are approximately 9,000 workers employed in it. The Welfare Fund has been utilised over the years to finance various facilities for the benefit of these workers. These relate mainly to running of medical and health care institutions, sanction of grants-in-aid for subsidised housing and for schemes of drinking water supply, disbursement of educational scholarships and implementation of recreational programmes for such workers.

Section 6 of the aforesaid Act empowers the Central Government to make rules to carry into effect the purposes of the Act. The Act does not presently provide, that the rules so made by the Central Government be also laid before Parliament, as is generally provided for in all such legislations undertaken since 26-1-1950.

[Shri P. Venkata Reddy]

This aspect came up for review by the Committee on Subordinate Legislation (Fifth Lok Sabha) who in their 14th Report desired that the Government should undertake a review of all Acts with a view to finding out whether these contained a provision for laying of rules framed thereunder before Parliament. The Committee on Subordinate Legislation (Sixth Lok Sabha) in their 19th Report specifically desired that the omission obtainable in the Mica Mines Labour Welfare Fund Act, 1946, should be made good at the earliest possible opportunity. It is in this background that the present Bill has been presented to this House for consideration. The Bill seeks to insert sub-section (2) under section 6 of the Mica Mines Labour Welfare Fund Act, to provide that every rule made under the Act shall be laid appropriately before each House of Parliament.

Sir, with these brief remarks, I commend to this House the consideration and passing of this Bill which has already been passed by the Lok Sabha.

*The question was proposed.*

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Now, Mr. Ghose Mohiuddin Sheikh.

SHRI GHOSE MOHIUDDIN SHEIKH (Andhra Pradesh): Mr. Vice-Chairman, Sir, I thank you very much for giving me this opportunity to speak on this Mica Mines Labour Welfare (Amendment) Bill. At the outset, let me congratulate the Deputy Labour Minister. He is a person who is familiar with the difficulties of labour and who hails from that district in Andhra where mica mines are there. He is a person who is having sympathy and a soft corner... (*Interruptions*)

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Sheikh, it is my mistake. The Opposition has to open the debate. Mr. Dhabe.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITARAM KESRI): Mr. Dhabe was not here.

SHRI SHIV CHANDRA JHA (Bihar): He was here.

SHRI S. W. DHABE (Maharashtra): Mr. Vice-Chairman, Sir, this amending Bill which has been moved, though important, is of a formal nature. This Bill has been moved in pursuance of a recommendation made by the Committee on Subordinate Legislation.

[The Vice-Chairman (Shri Dinesh Goswami) in the Chair]

This is a salutary provision which is going to be made and this will give an opportunity to this House and the other House to consider and find out whether the rules have been appropriately framed for implementing the purposes for which the Act has been enacted.

Sir, under section 6, there is a provision for making rules on a number of matters like service conditions, grant of money from the Fund for housing and other related purposes, the composition of the Advisory Committee and so on. Many matters have been provided for under Section 6. It is very seldom this Mica Mines Labour and its activities come up before this House for consideration. Hence, I would like to place before this House some facts and some difficulties and miseries of the mica workers. Mainly, this industry is in the private sector though this is a very important basic material. More than nine thousand workers are involved in this. There has also been a large export of mica during the last many years. But it is difficult to understand why this mica industry, which is a basic industry like coal, is not being nationalised. In 1946, this Act was enacted where it was provided that there would be a levy only on export. Under Section 2 of the Act, what is provided for is that there will be a levy at the rate of 6 and one-fourth per cent. When, in the case of industries like coal, man-

ganese and so on, there is a levy on internal consumption also for the purpose of the welfare of the workers, I would like to know from the hon. Minister why, in the case of mica, this has been confined only to export. This opportunity should have been taken by the hon. Minister to amend this Act so that for the purpose of the welfare of the mica workers, levy is made on internal consumption also in addition to export. The collection is very meagre now. In 1974, this levy was three and a half per cent. Now, six years have passed. Steps should have been taken to increase this at least 5 per cent so that there is sufficient fund for the welfare of the mica workers. Hence, I would plead with the hon. Minister to review this rate which has been fixed about six years ago, at three and a half per cent. The provision in the Act says that this can be increased to six and a quarter per cent. Therefore, in order to give proper amenities to these workers, it is necessary that the rate is increased from three to five per cent at least, so that sufficient funds can be collected.

In this connection, I would like to say that the housing facilities for the workers are very poor. Medical facilities are not adequate. There is no scheme for paid educational leave. The ILO Convention in 1973 has put it that the workers who want to improve their education, should be given paid educational leave and all other facilities. In the 1979-80 Report of the Labour Ministry, under head "Welfare in Mica Mines" on page 51, it has been said:

"7.14. The estimated income and expenditure of the fund for 1979-80 are Rs. 90 lakhs and Rs. 80 lakhs separately respectively as against an income of Rs. 89.12 lakhs and expenditure of Rs. 69.83 lakhs during 1978-79."

It is difficult to understand why there is an unutilised amount, and sufficient money has not been spent on

the welfare activities of the workers. We find that in one year Rs. 10 lakhs were not spent and in the other year Rs. 20 lakhs remained unspent. About the housing which I was referring to, I quote from the same Report of the Labour Ministry, page 52, paragraph 7.16. It says:

"Housing: Under the low Cost Housing Scheme for the Mica Mines, subsidy is made available to the owners upto 75 per cent the standard estimated cost of Rs. 6825 in ordinary areas and Rs. 7925 in black cotton or swelly soil areas, or 75 per cent of the actual cost of construction, whichever is less, for providing houses to miners. Twenty per cent of the total admissible subsidy is now payable in advance to the mine managements. Under the Departmental Housing Colonies Scheme, a total of 110 houses (50 at Jorasimar, 48 at Damchanch and 12 at Dharbey) have been constructed by a management in Giridih. 625 houses have been constructed under low cost type (I) housing scheme."

It will be seen that the programme of housing is so meagre. Against 9,000 workers hardly 665 houses have been constructed. Similarly, I find there is not much attention paid to fatal accidents and workers' injuries on duty. Under the Fatal Accident Benefit Scheme Rs. 2770 were granted to the widows and children of the mica miners. It is a mockery of saying that there is a benefit scheme for fatal accidents. Only a meagre amount of Rs. 2,770 has been distributed as compared to about Rs. 20,000 given as compensation to the rail and coal industry workers. Therefore, my suggestion is that the rate should be increased so that sufficient funds are made available for the mica mine workers' welfare.

Medical facilities are also very meagre. This subject was criticised by the National Commission on Labour. In its report in 1969 it has been stated

[Shri S. W. Dhabe]

that the medical facilities are very poor. On page 135, para 11.10 (a), under head 'MEDICAL', it is said, I quote:

"Elaborate arrangements have been made for medical facilities to workers employed in collieries by the Coal Mines Labour Welfare Fund Organisation through a network of hospitals and dispensaries, including Ayurvedic dispensaries. The Fund also gives grants-in-aid to dispensaries set up by colliery owners. Arrangements have been made for treatment of cancer, T.B. and other malignant diseases. The Mica Mine Labour Welfare Fund too has made similar arrangements though on a smaller scale."

But there is no provision for the mica workers. One of the most important suggestion which was made by the National Labour Commission in its Report at Page 139 was that there should be a common general mines labour welfare fund which can undertake the welfare activity in respect of workers in all mines. The medical facilities arranged by this new fund should include maternity, ante-natal and post-natal care, child welfare, family planning and prevention and control of malignant diseases. It has also suggested that not only the funds should be pooled together but the medical facilities also should be pooled together for all the mine workers—like those of coal, mica and other mines. This is a very important recommendation made by the National Labour Commission that instead of having a separate Welfare Fund for each mine and for each mineral, which is costing large administrative funds, it will be better if we can have one general Mines' Labour Welfare Fund which can administer and control the entire welfare funds. Therefore, my two suggestions are—firstly, the rate should be increased; and secondly, common pool facilities and a common Welfare Fund should be constituted so that the mica workers

can also get better benefits along with the coal workers and others. With these words, I support the Bill

SHRI GHOUSE MOHIUDDIN SHEIKH: Mr. Vice-Chairman, Sir, I thank you very much for giving me this opportunity to speak on the Mica Mines Labour Welfare Fund (Amendment) Bill. I welcome this Bill. It further augments the facilities for the welfare of the mica labour. I also welcome the Deputy Labour Minister, Mr. Reddy, who has assumed office in the Labour Ministry recently. He is a man who is having a sympathetic view towards not only the mica mine labour but all the labour in general. He is a man having a good disposition towards the labour particularly.

Before going into the questions of the welfare of the mica mine labour. I would request you to permit me to mention about mica export because it is inter-related with the welfare of the mica labour also. So far as mica export is concerned, if I am correct, before 1954 or 1955, it was given a free hand. There was little interference from the Government. But when Mr. Manubhai Shah was the Minister incharge of international trade, he introduced letter of credit for about 90 per cent so far as export was concerned. Subsequently, next year or so, he introduced the provision that all exporters must get letters of credit for 100 per cent. Now, every exporter cannot be expected to get a 100 per cent letter of credit unless he has got personal contacts at the other end. So it is impossible for any man to have a free hand so far as export is concerned. Thereby, most of the people who are in the field—particularly the middle class exporters—are eliminated. Only those people who are substantially rich and who can be counted on fingers are left in the field.

Further, the floor price has been fixed. Regarding this, I want to bring to the notice of the House that mica

trade is a monopoly. Mica production is such that nowhere in the world, except in some parts of Mexico or African countries, is mica produced. Even in these countries, the quality of mica produced is not that much good as it is in India. The mica produced in Mexico is soft mica which is not of as good a standard as the Indian mica. The mica that is being produced in the African countries is also of an inferior quality. So we are having a monopoly of controlling the mica trade in the whole of the world. But when the floor price has been introduced and doubled by 100 per cent or 200 per cent, all of a sudden we find that the people at the other end are not prepared to place orders for mica exports. Countries like the USA have gone in for synthetic mica. But the durability of that mica is not of standard and the quality is also inferior. So they have no other go but to come to us. Only thing is that because the prices have gone up hundred per cent, they are going in for back-door tactics of suppressing the invoices and adopting dubious methods. In one way such things are there. We are losing the cess on mica that is exported.

So far as smuggling of mica is concerned, I am very sorry to say that most of the mica is being smuggled into neighbouring countries like Nepal and the newly-formed country of Bangladesh. Most of the mica is smuggled into Nepal. This Himalayan country where there is little source of mica production, just to avoid the 40 per cent cess, most of the people are smuggling mica into that country and they are exporting to foreign countries like England where our mica is being sold at a rate cheaper than the actual rate that we are quoting. This is the pitiable condition so far as mica export is concerned. I particularly want to draw the attention of the Government to this and appeal that this mica smuggling should be stopped immediately. There is a hue and cry so far as smuggling is concerned, but so far as I know, little attention is paid to it and still smuggling is going on.

Sir, before coming to the actual welfare of the mica labour, I want to say something. This Act was introduced, as the hon. Minister said, in 1946. These mines are situated in interior forests where there are no facilities like housing, roads, water and medicine. And, Sir, we will be doing no justice to welfare unless we talk about wages. The wages the mica labour are getting are far inferior if you compare them with the wages the coal-mines labour are getting. Here I will give, for your reference, some figures. The minimum monthly wages a coal-mine worker is getting are Rs. 438 whereas a mica-mine worker is getting only Rs. 210. There is a vast difference in the wages. The daily wages of a mica miner, so far as an unskilled worker is concerned, are Rs. 6.96. A semi-skilled worker is getting Rs. 8.70 and a skilled worker is getting Rs. 10.45 per day. Unless we increase their wages and unless a clear Wage Board is constituted, I think no justice can be done so far as the wages of these poor mica workers are concerned. Moreover, though prices have gone up by 100 to 200 per cent, there is no relationship with regard to the increase of their wages. So Sir, I request that a clear Wage Board may be constituted. (*Time-bell rings*).

Just hear me, Sir. I come from that part of the country where mica is produced. I would request for five or ten minutes more.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Please finish within five minutes; I have been very liberal.

SHRI GHHOUSE MOHIUDDIN SHEIKH: Thank you, Sir, as is known, the finances are provided for a Fund by way of a cess that has been levied over exports of mica. As far as the Fund is concerned, there is a proportionate distribution. The hon. Minister has said that mica is produced in Bihar, Andhra Pradesh and Rajasthan mostly and the profits are being distributed according to the

[Shri Ghouse Mohiuddin Sheikh]

proportion of the produce. So Bihar is getting 54.22 per cent, Andhra Pradesh is getting 30.9 per cent, Rajasthan is getting 14.5 per cent and other States are getting .75 per cent. In this respect, I would like to bring to the kind notice of the House that whereas most of the production is taking place in the districts of Bihar, Andhra Pradesh and Rajasthan some other places in Madras also make mica available. Though their production is small, the labourers are there. So far as the Welfare Fund is concerned, they are getting only .75 per cent. Whereas on a proportionate basis they may not get more funds because of less production, I want the Government to give some financial assistance to the areas where production is less but still the labourers are there.

So far as the medical facilities are concerned, I want to say that mica is produced in areas which are rocky where the labourers have to go deep down to the earth, where he has to inhale the silicates and he is prone to all kinds of diseases, particularly TB and silicosis. Most of the labourers get affected by tuberculosis very often. For them some beds are no doubt reserved in TB hospitals, but they are inadequate. For example, in Andhra Pradesh, only six beds are reserved for them in the TB hospital, Nellore. The number of beds for them is so small that many of the labourers are not able to get the facilities in the hospital when admission is denied to them. So I would request the Minister to see that the number of these beds should be raised at least to 15. Another thing about the medical facilities is that stationary-cum-mobile dispensaries are not available in Andhra Pradesh whereas in other States some of these are available. The Minister should see to it that these are made available. Another thing I want to say is that frequent medical inspections must be there and there should be a compulsory medical examination of the labourers. Another thing is that the

facilities that are provided to those who are suffering from TB and silicosis are so very meagre. For their dependents a sum of Rs. 50 per month is provided. As you know, even as per the Government figures, the dependents of a labourers would be minimum four or five persons. A labourer who goes into the mining area is prone to TB and for a TB patient it will take at least one year to recover, to get out of the hospital, and after coming out of the hospital it takes him another six months of proper treatment so as to be fit for work. So it will take at least 1½ years to 2 years to clear himself from the disease. Now, the subsistence allowance given to the family of a labourer is only Rs 50, which is so meagre. It should be increased to not less than Rs. 200—250. The period of recovery of nine months is far too less; it should be extended to two years. Another thing I want to bring to your kind notice is regarding the immunisation programme for the diseases like diphtheria, whooping cough, small pox and polio. These programmes are not properly implemented. I request the Minister to see that all these programmes are properly implemented.

So far as the spectacles are concerned, they are given only Rs. 20 which are quite insufficient. I request the Minister that it should be provided to them free or at least the amount of Rs. 20 should be enhanced to Rs. 50.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I think you have covered all the points.

SHRI GHOUSE MOHIUDDIN SHEIKH: I am coming. The housing problem is there and some other problem is there. So far as the housing problem is concerned, there are two types of schemes; The Low-cost Housing Scheme and Build Your own House Scheme. For the Low-Cost Housing Scheme they are providing only Rs. 1,600 which is far less, as you know. For Rs. 1,600 nobody can build a house on his own. Nobody

can build a good house. I request the Minister to enhance that amount and see that at least Rs. 5,000 is given to them.

There are no road facilities to the mica mines. Proper roads should be maintained.

So far as the educational facilities for the children of the labourers are concerned, only a scholarship of Rs. 10 is given for the school-going children, whereas Rs. 75 is given for the college-going children. This amount is very meagre, and I request that at least Rs. 50 and Rs. 150 should be given for them.

**THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI):** I have given you all the time that is possible.

**SHRI GHOUSE MOHIUDDIN SHEIKH:** Only two minutes, I request you kindly to permit me.

Another thing is regarding the ex-gratia payment that is paid to the labourer who meets his death in an accident. It is the most pitiable thing. I want to bring it to the notice of the Government that they are providing Rs. 250 for the labourer who dies in an accident. Here if somebody dies in a railway accident, the railway people give him Rs. 50,000. For that for a coal-mine labourer, those people are giving Rs. 20,000 to Rs. 30,000, whereas the poor mica-mine labourers are getting Rs. 250. This is nothing, and I expect a categorical assurance from the hon. Minister that the ex-gratia payment will be enhanced to not less than Rs. 10,000. It is the minimum I am demanding Rs. 10,000 is far less compared with the ex-gratia payments the railways are paying and the coal-mine labourers are getting. So, at least Rs. 10,000 ex-gratia payment should be given to the labourer who meets with an accident or who permanently incapacitates because of the accident.

Apart from that, I want to say about the figure that has been given by the hon. Minister. He said that the labourers are 9,000. I vehemently contradict this figure. In those areas where the labourers are working, they are not in small number. They are not 9,000. No proper register is being maintained in the mica mines. So, in fact, the workers are more there. But the pity is that they are not well organised. That is why they are not getting their full benefit from the Government. So, I request that a proper attendance register should be maintained.

Another thing I want to bring to your kind notice. The safety weeks that are conducted by the mines are a show. In that week they will show their pomp and show so far as their mines are concerned, and afterwards they are expected to continue the same thing for the whole period. But soon after the mica safety week is over, no safety will be there in the mines. The labourers are not provided with any safety measures when they work deep down in the mines. I would request the Government to look into these matters and see that all amenities are provided to the labourers. Thank you.

3 P.M.

**श्री शिव चन्द्र झा :** उपसभाध्यक्ष महोदय, यह विधेयक बहुत छोटा सा, नन्हा सा और सीधा विधेयक है। इसके समर्थन करने में मुझे कोई ऐतराज नहीं है और किसी को नहीं है। लेकिन इस विधेयक को देख कर यह बात साफ हो जाती है कि यह सरकार किस तरह से माइका लेबरर्स को नजर-अन्दाज करती है, माइका मजदूरों को किस तरह से नजर-अन्दाज करती है। इससे यह साफ हो जाता है क्योंकि 1946 में, आजादी से पहले इसके मुर्त लक कोई विधेयक था और 34 साल के बाद आज यह सरकार इसमें संशोधन ला रही है। 34 साल तक यह सरकार सोई हुई थी। रिप बांग विंगल की स्टोरी

[श्री शिव चन्द्र झा]

की तरह अब इनकी नींद टूटी, माइका मजदूरों के बारे में, उनके वेल फेयर के बारे में। दैरानी इसलिये भी बढ़ जाती है कि यह बहुत कीमती रा-मैटीरियल है और स्ट्रेटेजिक प्वाइंट आफ व्यू से, बार के प्वाइंट आफ व्यू से यह बहुत इम्पार्टेन्स चीज है। भारत में जो एक-दो नाम यहां पर गिनाये गये हैं उन्हीं का इस पर एकाधिपत्य है, मोनोपली है, इसके रा-मैटीरियल पर। भारत में भी बिहार की इसमें मोनोपली है और सारा माइका बिहार में मुट्ठी भर लोगों के हाथ में है। युद्ध के ख़ाल से इसकी बहुत इम्पार्टेन्स है लेकिन सरकार ने इस पर विचार नहीं किया पिछले 34 सालों से। सबसे बड़ी बात जो आती है इस विधेयक के साथ वह यह है कि यह इतनी महत्वपूर्ण वस्तु है, जो कि युद्ध में, दूसरे तड़ाई के हथियारों में और उनको बनाने में इसका इस्तेमाल किया जाता है, तो मेरा प्रश्न है कि इसको आप क्यों नहीं अपने हाथ में ले लेते हैं। इसे आप मिल-मालिकों और मुनाफाखोरों के लिये क्यों छोड़े हुए हैं। कहने का मतलब यह है कि आप इसका नेशनलाइजेशन क्यों नहीं करते हैं। आप मारुति पर तो बहुत तेजी से द डूते हैं, जिसकी जरूरत नहीं है।

श्री सैय्यद सिद्दीक रज़ा (उत्तर प्रदेश) : मारुति के बारे में भी आप कहते थे कि इसका नेशनलाइजेशन होना चाहिए। अब उसका नेशनलाइजेशन हो गया तो कहते हैं कि आप इसको क्यों करते हैं। यह बड़ी अजीब बात है कि जब नेशनलाइजेशन नहीं करते तब कहते हैं क्यों नहीं करते और जब करते हैं तो कहते हैं क्यों करते हैं।

श्री शिव चन्द्र झा : मारुति का कब नेशनलाइजेशन होना चाहिए था . . .

उपसभाध्यक्ष (श्री दिनेश गोस्वामी) : छोड़िये इसको।

श्री शिव चन्द्र झा : इनको सन्दर्भ पता नहीं।

इसका राष्ट्रीयकरण होना चाहिए क्यों नहीं आप इसको करते? क्यों इस इम्पार्टेंट और महत्वपूर्ण रा-मैटीरियल को हर दृष्टिकोण से आप मुनाफाखोरों के हाथ में छोड़े हुए हैं? यदि आप अन्नक मजदूरों की भलाई हकीकत में चाहते हैं तो वह इस विधेयक से कितनी होगी यह आप समझ सकते हैं। इसके लिये सबसे पहले आप इसको अपने हाथ में लें। यह जो बड़े-बड़े बिहार के माइका माइन्स के मालिक हैं इनका रहन-सहन इनके तौर-तरीके अगर आप देखेंगे तो आप आश्चर्यचकित हो जायेंगे। इसलिये मेरा कहना है कि इसको आप अपने हाथ में लें।

अब रही अगली बात जो वहां के मजदूरों की हालत है, जो उनकी तनख्वाहे हैं उनके बारे में यहां पर कहा गया है। उनकी तनख्वाहें बहुत कम हैं, एक रिक्शा भी जो चलता है उससे भी कम है, 5-6 रुपये प्रति दिन। इस हिसाब से उनका वेतन 150 रुपये प्रति माह हुआ। 150 रुपये में और आज जो रुपये की कीमत है एक आदमी कैसे जिन्दा रह सकता है यह आप सोच सकते हैं। उनकी तनख्वाहें बहुत कम हैं इसलिये सबसे पहले आप उनकी तनख्वाहों को बढ़ायें। वेलफेयर जो आप करेंगे वह तो बाद की बात है। उनकी तनख्वाह बहुत कम है। जब वे इज़्ताल रेंगे, स्ट्राइक करेंगे तब आप उस पर आयेंगे। लेकिन मेरा कहना है कि ऐसी नौबत आने के पहले ही आप उनकी तनख्वाहों को बढ़ाने की कोशिश करें।

यहां पर हाउसिंग के बारे में कहा गया है। यहां पर माइका मजदूर किस परिस्थिति में काम करते हैं अगर जा करके आप देखेंगे तो आपको साफ हो जायेगा कि यह स्वास्थ्य के लिये लाभदायक परिस्थिति नहीं है, वातावरण नहीं है। वहां काम करने से आंखें खराब हो जाती हैं। वहां पर जो स्थिति है वह जिस रूप में उसको मैंने देखा है लेकिन उनको इससे बचाने के लिये आपने कोई सुविधा उनको नहीं दी है। माइका मजदूरों के काम करने का जो



वातावरण है, वह स्वास्थ्यजनक नहीं है, हाइ-जीनिक नहीं है। स्वास्थ्य के लिए हानिकर है। आँख के लिए बड़ा खतरनाक है। इन सब के बारे में आप तत्काल कुछ कर सकते हैं लेकिन आप नहीं कर रहे हैं। अब रही बात मेडीकल फेसिलिटीज की। यह भी बात उठाई गई है। हमारे देश में और भी जितनी खानें हैं, इन सब को मिला कर एक जनरल पूल बनाया जाना चाहिए ताकि दूसरों से भी इनको मदद मिले। इससे भी राहत मिलेगी। इससे आपको कितनी राहत होगी, यह तो भविष्य बतायेगा लेकिन जब य कदम उठा है तो कुछ राहत तो मिलेगी। अब मैं अंतिम बात यह कहना चाहता हूँ कि बिहार में एक तरह से यह मोनोपली है। बिहार की धातुओं में भी मोनोपली है। इसका एक बहुत बड़ा कंटीबूशन है। 40% सारे देश का खनिज बिहार में मिलता है। लेकिन माइका, लोहा, कोयला इ. सब को लेकर भी बिहार को बैकवर्ड बनाए रखा गया है। इस पर भी आपको ध्यान देना होगा। उस दिन बात आई थी कि टाटा को नेशनलाइज करो। तो मंत्री महोदय ने झट से कह दिया कि यह संभव तो है लेकिन एडवाइजेबल नहीं है। पोसीबल है लेकिन एडवाइजेबल नहीं है। सन् 1967 में बिहार में जब संविद सरकार थी तो उसने केन्द्रीय सरकार को लिखा था कि टाटा को नेशनलाइज किया जाए लेकिन बिहार सरकार बराबर केन्द्रीय सरकार को लिखती रही है कि केन्द्रीय सरकार को टाटा को नेशनलाइज करना चाहिए चूँकि बिहार को कुछ लोग बैकवर्ड बनाए हुए हैं आपकी औद्योगिक नीति भी ऐसी है जिससे बिहार पिछड़ा हुआ है। माइका को लेकर आप उसको 34 साल से इग्नोर करते रहे हैं। इसलिए मेरा कहना है कि हर दृष्टिकोण से इस उद्योग को आप अपने हाथ में ले और तात्कालिक जो सुविधाएँ हैं जैसे दवायें हैं, हाउसिंग समस्या है, तनख्वाह के बारे में जो बातें हैं उन पर भी आप ध्यान दें। कहते हैं कि बहुत से बैलफेयर फंड हैं लेकिन कोई खास भलाई नहीं होती है। इसलिए इसके बारे में आप एक कम्प्रेहेंसिव

बिल रखें। आप कड़े कदम उठावें ताकि माइका मजदूरों की भलाई हो और दूसरी खानों के मजदूरों की भलाई भी हो और साथ ही साथ बिहार का भी पिछड़ापन दूर हो। इन्हीं शब्दों के साथ मैं इसका समर्थन करता हूँ।

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय...

श्री रामानन्द यादव : माइका वर्कर्स के इंस्ट्रुट को प्लोड कीजिए।

श्री जगदीश प्रसाद माथुर : नहीं, मैं तो यादवों का कहूँगा। श्रीमन्, यह विधेयक बहुत सीधा सरल है। इसमें केवल इस सदन और दूसरे सदन का अधिार बढ़ाया गया है कि जो नियम बनाए जाएं उनको भी सदन के पटल पर रखा जाए। प्रश्न उठता है कि इतने दिन 1946 से लेकर 1980 तक जो नियम बनाए गए हैं वे भी सरकार सदन के सामने रखेगी या नहीं। मेरा सुझाव है कि यद्यपि इस विधेयक में इस बात का समावेश न हो परन्तु फिर भी जो पिछले 34 साल में नियम बने हुए हैं उनको भी इस सदन के पटल पर रखा जाना चाहिए जिससे सदन की समितियाँ उनकी जांच पड़ताल कर सकें। इस विधेयक का समर्थन तो हर एक ने किया और करना चाहिए लेकिन झा जी ने जो जो बात कही है उससे अलग हट कर और उसका विरोध करते हुए मैं कहूँगा कि माइका माइंस का राष्ट्रीयकरण देश के लिए घातक होगा। जिस चीज का भी आपने राष्ट्रीयकरण कर लिया है वह गायब हो गई... (Interruptions)

सिद्धान्त नहीं, यह व्यवहार की बात है। बिड़ला के जो कारखाने हैं उनको सरकार नहीं लेगी क्योंकि सरकार उन से पैसा लेती है। अभ्रक बहुत ही महत्वपूर्ण चीज है परन्तु उसकी तुलना कोयला या लोहा आदि के बड़े-बड़े कारखानों से नहीं की जा सकती। इसकी खदानें लगभग ऐसी हैं जैसे पत्थर निकाला जाता है और इसमें मजदूरों की संख्या दूसरे कारखाने की तरह से बहुत बड़ी नहीं होती है। जैसे मंत्री महोदय ने बताया कि देश भर

[ श्री जगदीश प्रसाद माथुर ]

में 5-10 हजार मजदूर काम करने वाले हैं और एक कारखाने में प्रायः 50-60 लोग होते हैं इसी कारण क्योंकि इन मजदूरों की छोटी संख्या है इसलिए सरकार उनकी अच्छाई या भलाई की ओर ध्यान नहीं देती है।

मेरे एक साथी ने कहा कि इन सबको पांच साढ़े पांच रुपये दिहाड़ी मुश्किल से मिलती है। यह बहुत कम है। क्या सरकार के माइका खदान कमिश्नर जैसे बिहार में हैं, उन्होंने कभी जाकर देखा है। आज से कुछ वर्ष पहले सरकार ने माइका ट्रेडिंग कारपोरेशन बनाया जो कुछ भी कार्य नहीं कर रहा है। केवल एक काम करता है अर्थात् एक एजेंसी चलाता है। विदेश के सौदे मालिक स्वयं तय करते हैं और उसमें से 60 परसेंट व लगभग सौदा कानून से मिटको को, अर्थात् माइका ट्रेडिंग कारपोरेशन को मिल जाता है, इसके अलावा मिटको कुछ भी करता नहीं है। मेरा निवेदन यह है कि आप मिटको की कार्यवाही को देखिए कि वह क्या कर रहा है, इसके दो काम होने चाहिए। पहला, मजदूरों की क्या हालत है इसको कमिश्नर के माध्यम से देखें, दूसरे विदेश में माल बेचने के लिए क्या मिटको ने आज तक सीधा स्वयं कोई सौदा किया है या जो व्यापार करते हैं उनमें से 60 या 65 फीसदी सौदा वह ले लेता है। अतः इस चीज का एक बार अध्ययन करना चाहिए। जो मेरे साथी उधर से बोल रहे थे उन्होंने एक बात कही परन्तु अधूरी कही, पूरी नहीं कह सके कि क्या वर्तमान पद्धति जिसको कैन-लाईजेशन कहते हैं उससे क्या हो रहा है? उससे देश को लाभ है या हानि है, इसकी जांच करनी चाहिए। मेरा सुझाव यह है कि सरकार एक कमेटी बिठा दे चाहे अधिकारियों की हो या पार्लियामेंट के सदस्यों की जो मिटको की वर्किंग और बाहर बेचने के सौदे को देखें कि वे कैसे चल रहे हैं। दूसरा मजदूरों का सवाल आता है। जो एक हाल या कमरे में 50-60 लोग बैठकर काम करते हैं वे सामान्यतः मजदूर समझे जाते हैं। माइका

की खानों में काम करने वाले तथा केवल ये लोग मजदूर नहीं हैं। पत्थर वैसे ढेले के ढेले खान से निकलते हैं और व ढेले घर पर मजदूरों को तोड़ कर लाने के लिए दे दिये जाते हैं। जो सामान्य मजदूर संख्या आपने 8-9 हजार बताया है ये उन मजदूरों की गिनती में नहीं आते हैं, उनको कितनी दिहाड़ी मिलती है? इनको मुश्किल से एक रुपया या 75 पैसे एक किलो तोड़ने में मिलता है और एक किलो एक आदमी दिन भर में तोड़ नहीं सकता बहुत सख्त होता है। ऐसे जो मजदूर हैं उनकी मजदूरी के विषय में भी जांच कमिश्नर की आदेश दिया जाय। उनकी मजदूरी किस प्रकार से बढ़ायी जाय, इसको देखें। हम हमारा ग्राह रहा है। मेरी जानकारी के अनुसार मुझे पूरी जानकारी नहीं है पिछले वर्षों से रूस को अभ्रक का निर्यात कुछ घटा है। अन्य देशों में बढ़ा है या नहीं यह मैं नहीं जानता। हो सकता है मेरा अनुमान गलत हो परन्तु मुझे जानकारी है कि रूस का निर्यात घटा है।

आखिरी एक बात मैं और कहना चाहता हूं। जैसा मेरे साथी श्री ज्ञा साहब ने कहा है कि अभ्रक बहुत महत्वपूर्ण वस्तु है, यद्यपि वह बहुत थोड़ी मात्रा में मिलती है। इस कारण अभ्रक की विशेष चर्चा नहीं होती है लेकिन बार बार माइका ट्रेडिंग कारपोरेशन का नाम आता है। इसने रिसर्च करने के विषय में कुछ किया है या नहीं? आज से चार-पांच साल पहले एक छोटा सा रिसर्च सेल बना था। उस सेल ने रिसर्च या इस तरह का कोई भी कार्य नहीं किया है। आवश्यक यह है कि बजाय इसके कि हम बड़े बड़े नारे लगायें राष्ट्रीयकरण कर लो या यह कर लो वह कर लो देखना यह चाहिए कि इस माइका का उपयोग हम घर में कहां तक कर सकते हैं। जितना एक्सपोर्ट कर हम फारेन एक्सचेंज अर्न कर लें उसी से हमें संतोषी नहीं होना चाहिए। मुश्किल से 1.5 या 1.67 प्रतिशत विदेशी मुद्रा माइका से आती है, यह यह कोई

खास आमदनी नहीं है। यदि हम रिसर्च करके इसका उपयोग बहुत सी उपयोगी चीजें बनाने में देश में कर सकेंगे तो हमें इसका बहुत बड़ा लाभ होगा। रिसर्च एण्ड डवलपमेंट की ओर भी सरकार को देखना चाहिए। ये दो चार बातें कह कर मैं विधेयक का समर्थन करता हूँ।

**श्री लाडली मोहन तिगम (मध्य प्रदेश):** उपसभाध्यक्ष महोदय, मैं उन बातों को तो नहीं दोहराऊंगा जो मेरे सभी काबिल माथियों ने कही हैं। मैं, क्योंकि ये मजदूरों के और खासकर अभ्रक मजदूरों के कल्याण निधि का मामला है इसलिए इस पर सिर्फ दो तीन बातें कह देना चाहता हूँ। शायद मंत्री महोदय को यह मालूम हो या न हो, मुझे तो ऐसा लगता है कि जिस तरीके से पत्थरों में हीरा सबसे कीमती होता है उसी तरह से खनिजों में सबसे कीमती खनिज अभ्रक है और उसकी कोई सर्वांगीण योजना निकालने, काटने और बनाने की इस सरकार ने अब तक नहीं बनाई। बाबा आदम के जमाने से जो तरीका चल रहा है, आज भी वही चल रहा है। शायद आपको ताज्जुब होगा कि अभी जो स्वास्थ्य के संबंध में पत्रिका निकली है, उसने यह तसलीम किया है कि हिन्दुस्तान में करीब-करीब एक करोड़ लोग हर साल तपेदिक के शिकार होते हैं। जहाँ तक तपेदिक का सवाल है, यह बात बिल्कुल सही है कि तपेदिक तो खुराक की बीमारी है, जिसको अच्छा खाने-पीने को नहीं मिलता है, उसे तपेदिक होता है। लेकिन तपेदिक के कारण और भी हैं, खास करके उन लोगों में जो लोग ऐसे खनिज के कामों में लगे हुए हैं, चाहे वे धरती के अन्दर या धरती के ऊपर काम करते हैं। स्लेट, पैंसिल बनाने से लेकर अभ्रक निकालने वालों को भी उसकी धूल उड़ने से जो फेफड़ों में बिमारी हो जाती है, उससे उनको बहुत बड़ा नुकसान हो रहा है। तो मैं कहना चाहता हूँ, जैसे कि अभी माथुर जी ने कहा कि आप आठ-दस हजार मजदूरों की बात कर रहे हैं,

लेकिन हजारी बाग, कोडर्ना और गिरिडीह—और सीताराम जी बता ही सकेंगे—उस सारे इलाके में यह एक तरीके से घर-उद्योग बन गया है जिस तरीके से बीड़ी उद्योग है मध्य प्रदेश में, उसी तरीके से यह अभ्रक का उद्योग वहाँ बन गया है। तो मैं चाहता हूँ कि यदि यह बिल अभी न लावें, पूरा एक कम्प्रीहेंसिव बना कर के लावें जिससे कि इस उद्योग में लगे हुए सभी लोगों को निकालने से लेकर तोड़ने, पालिश करने, उसकी पपड़ियाँ निकालने में जो लगे हुए हैं उन सबकी सुरक्षा, उनके स्वास्थ्य, उनके कल्याण निधि के बारे में कोई फैसला करें।

दूसरी चीज यह है कि मजदूरी का मामला बड़े घोटाले का मामला है। मजदूरों के मामले में कोई उचित उनको मजदूरी नहीं मिल रही है, न ही उस पर सरकार का कोई नियंत्रण है। इसी तरीके से जो पैदावार होती है, अभ्रक की पैदावार के मामले में बहुत गलत-बयानी होती है क्योंकि इतने छोटे-छोटे तरीके से अलग-अलग बनाते हैं कि आपके प्रोडक्शन का सही पता चल नहीं पाता है। मैं चाहता हूँ कि इसके बारे में जिस तरीके से और खनिज निकालने के बारे में आपने बनाया है, कोई ऐसी व्यवस्था बनाइये कि जिससे हिन्दुस्तान में जितना अभ्रक है, उसका उपयोग निकालने में सही हो सके। उसमें जो वेस्ट हो जाता है, उसकी क्वालिटी जो डिफरेंशिएट कर लेते हैं, उसकी किस्मों में जो बदल होता है, उस पर भी आपका कोई नियंत्रण नहीं है और उसकी वजह से उसमें बड़ा भारी घोटाला है। उसमें बहुत से लोग पैसा बना कर बैठे हैं, छोटी सी खदान लेकर अभ्रक की किस्मों को बना दिया, कुछ अफसरों के साथ अपनी बांट बिठा ली और दाम तय करवा लिया। इससे देश की अर्थ-व्यवस्था को भी चोट लगती है और मजदूर को मजदूरी भी नहीं मिलती। तो खाली मकान बनवा देने से या निधि के लिए कोई ट्रस्ट बनवा देना, या उनके बच्चों के लिए पढ़ाई का प्रबन्ध करवा

[श्री लाडली मोहन निगम]

देना, यह कोई कल्याण का काम नहीं है। कल्याण सर्वांगीण होता है। आप शरीर के किसी अंग को ठीक करने की कोशिश कर रहे हैं जबकि पूरा शरीर ही बीमार हो चुका है, तो फिर मुझे लगता है कि आप कोई अच्छे नतीजे उससे नहीं निकाल सकते।

इसलिए मैं बहुत विनम्रता से यह निवेदन करूंगा कि इस उद्योग को जो सबसे कीमती है और आज जब हम तकनीकी की दुनिया में और खास करके इलैक्ट्रॉनिक्स की दुनिया में उतर रहे हैं और अब तक उसका सब से बड़ा कम्पोनेंट है, यह बात सही है कि दूसरे देशों ने कुछ और चीजें ईजाद की है जो उसकी जगह इस्तेमाल कर रहे हैं, लेकिन हिन्दुस्तान में अभी कोई ऐसी चीज नहीं बनी है जोकि अब तक की जगह इस्तेमाल की जाए। तो मैं चाहता हूं कि जो इतनी कीमती चीज और जिसका एक-एक कण किसी न किसी रूप में उपयोगी है—इलैक्ट्रॉनिक्स की दुनिया में पहले जहां बहुत बड़े औजार बनते थे, सब सीमित करके छोटे-छोटे औजार बन गये हैं, यहाँ तक कि जेबी औजार बन गये हैं जिनके जरिए बहुत बड़ा काम हो सकता है। तो उनमें और भी छोटा अब तक लगता है। इस वास्ते अब तक के सर्वांगीण उद्योग के साथ जुड़ी हुई व्यवस्था, उसके साथ उसको एक पूर्ण उद्योग मान कर के उसमें लगे हुए सभी लोगों के कल्याण की व्यवस्था और साथ ही साथ में चाहूंगा कि इसको परिष्कृत करने के लिए, इसको और अच्छा बनाने के लिए आप अगर योजना पेश करेंगे, तभी जाकर आपकी मुनासिब कामयाबी हो सकती है वरना नहीं। इसके अर्थ-शास्त्र पर अभी मैं बहुत विस्तार से नहीं कह सकता। जैसा मैंने कहा

कि जब खनिज के रूप में उसको निकालते हैं और जब वह बन कर तैयार होता है और व्यापारी के पास पहुंचता है तो जब उसका सीरा होता है उसका अंदाजा आप लगाएं तो अगर मैं गलत नहीं कह रहा हूं तो कम से कम 300 से लेकर 500 प्रतिशत का मुनाफा होता है। वह मुनाफा किस को जाता है? कल्याण निधि आप बनाएंगे। जदूरों की लेकिन उन से अर्जित पांच गुना मुनाफा किस की जेब में जाएगा? उसकी क्या व्यवस्था करेंगे? इसलिए मैं चाहता हूं इस उद्योग के लिए एक सर्वांगीण नीति अपनाई जाए तब मजदूरों के कल्याण के लिए आपके मंजूरे पूरे हो सकेंगे।

श्री राजानन्द यादव (बिहार) :  
उपसभाध्यक्ष जी, माइका माइन्स विशेष कर बिहार, राजस्थान और आंध्र प्रदेश में हैं। शुरू शुरू में, आज से 20 वर्ष पहले माइका माइन्स में काफी संख्या में मजदूर काम करते थे लेकिन जैसे जैसे आर्टिफिशियल माइका पश्चिमी देशों में ईजाद हुआ और उसका प्रयोग शुरू हुआ, माइका माइन्स का काम धीरे-धीरे हिन्दुस्तान में ढीला पड़ गया और धीरे-धीरे इस क्षेत्र में मजदूरों की संख्या भी घटती गई। एक जमाना था जब इस देश में माइका मजदूरों की संख्या लाखों में थी मगर आज 9-10 हजार के करीब इन तीनों प्रांतों में मजदूर हैं। ये मजदूर बड़ी विकट परिस्थिति में काम करते हैं क्योंकि माइका माइन्स बीहड़ जंगली इलाकों में, पहाड़ी एरिया में जहां कि मानवीय सुख-सुविधा के साधन उपलब्ध नहीं कराए जा सकते, ऐसी जगहों में ये माइन्स हैं और ये वर्कर्स अन्ध्रागॅनाइज्ड है, संगठित नहीं हैं। संगठित नहीं होने के कारण इनकी हालत बड़ी ही चिंतनीय है। सरकार द्वारा समय समय पर कानून बने लेकिन उन कानूनों का पालन, उनके वेल्फेयर के लिए नहीं हुआ, आप इसी से अंदाजा लगा सकते हैं कि यह जो ऐक्ट के अन्तर्गत रूल्स बनाने का जो प्राविजन था उस प्राविजन को इतने दिनों के बाद पार्लियामेंट में लाने के लिए यह अमेंडमेंट बिल लाया गया

है। इससे आप अंदाजा लगा सकते हैं कि मजदूरों के प्रति चाहें कोई सरकार हो, इन्साफ कितना कम है।

उसभाध्यक्ष जो, माइका उद्योग में जो मजदूर काम करते हैं वे अक्सर डेली वेजेज पर काम करते हैं क्योंकि माइका माइन्स खास कर प्राइवेट लोगों के हाथ में है और ये प्राइवेट लोग ऐसे हैं जो काफी जुल्मी हैं, लठैत हैं और लठैतों को रखते हैं और उन मजदूरों का शोषण करते हैं। शायद माइका माइन्स ही ऐसी माइन्स हैं, उद्योग बंधा है, जहाँ पर सबसे कम मजदूरी दी जाती है। सरकार ने मिनिमम वेज कहीं-कहीं प्रांतों में खेतिहर मजदूरों का 6 रु० से फाजिल कर दिया है लेकिन आप देखेंगे, माइका माइन्स में जो मजदूर हैं उन के मिनिमम वेजेज बहुत कम हैं। यही नहीं, 1976 में मिनिमम वेज फिक्स हुआ था और आज तक उसका रिविजन नहीं हुआ यद्यपि माइका की कीमत काफी बढ़ गई, ली-गुना बढ़ गई लेकिन मजदूरों की मजदूरी नहीं बढ़ी। आज मजदूरों को मजदूरी वही है जो 1976 में सरकार ने तय किया था। हर चीजों की कीमत इधर बढ़ गई है लेकिन मजदूरों के भ्रम की कीमत नहीं बढ़ी आप-इस बात से अंदाजा लगा सकते हैं कि सरकार ने यह कभी नहीं सोचा कि हर चीज की कीमत बढ़ गई, माइका की भी कीमत 100 गुना से अधिक बढ़ गई और ये माइन्स-ओनर्स, प्राइवेट सेक्टर के, उन मजदूरों का एक्सप्लोइटेशन करते हैं। तो इसके लिए कानून बनाना चाहिए, वेजेज को रिवाइज करना चाहिए। इसके लिए मशीनरी होनी चाहिए। यह कुछ नहीं किया गया।

उसभाध्यक्ष जो, यह तो फंड इकट्ठा करने के लिए जो ग्रमेंडमेंट सरकार लाई है, और उसको पास भी कर रही है, तो जो फंड इकट्ठा किया जाएगा उसको किस तरह से व्यवस्था की जाएगी इस के संबंध में मैं आप से

दो-तीन बातें कहना चाहता हूँ। कंडीशन आफ वर्क को ले लीजिए। वेलफेयर मेजर्स में कंडीशन आफ वर्क भी आती है। उस में हाउसिंग की जरूरत है, पानी की जरूरत है, मेडिकल ऐड की जरूरत है, क्रियेशन की जरूरत है और जरूरत है उन के बच्चों के पढ़ने लिखने के सामान को, स्कूल आदि को। अगर एक एक कर के इन सब चीजों को देखा जाय तो आप इस निष्कर्ष पर पहुंचेंगे कि सरकार ने इन के संबंध में कोई ध्यान नहीं दिया है। आप हाउसिंग को ले लीजिए। माइका माइन्स में काम करने वाले जो मजदूर हैं उन की बड़ी विकट समस्या है। उन में से 90 प्रतिशत मजदूरों को मकान नहीं मिलते। सरकार जो पैसा देती है वह 75 परसेंट से अधिक होता है और बाकी के लिये वह माइन्स ओनर्स से कहती है कि आप पैसा मिला कर उनके लिये मकान बनाइये। लेकिन उस में कोई प्रगति नहीं होती और वह सारा पैसा दूसरी तरफ आइवर्ट हो जाता है और मकान के लिये खर्च नहीं हो पाता है। इसी तरह से आप सेफ्टी मेजर्स को ले लीजिए। इस मामले में भी यह मोस्ट नेगलेक्टेड एरिया है। हर साल 5, 7 या दस फैंटल एक्सीडेंट्स होते हैं और एक्सीडेंट होने पर मुआवजा जो मिलता है वह जैसा कि हमारे एक माननीय सदस्य ने कहा बहुत ही नगण्य होता है। उस के ठीक बगल में जो कोल माइन्स हैं वहां अगर कोई एक्सीडेंट हो जाता है तो उस के लिये 20 हजार से ले कर 30 हजार तक एक आदमी के मरने पर मिलता है, लेकिन यहां 5000 से ज्यादा कभी किसी को नहीं मिला और इस से भी कम मिलता है। टोटल एक्सपेंडिचर जो एक फैंटल एक्सीडेंट पर होता है वह 6 हजार के नीचे और 5 हजार से कुछ ज्यादा होता है। कोयले के खदानों

[श्री रामानन्द यादव]

के मजदूरों का जीवन भी इसी तरह का है और माइका मजदूरों का जीवन भी इसी तरह का है, लेकिन सरकार ने जो कंपेंसेशन की बात रखी है वह बहुत ही नगण्य है। इंस्पेक्शन की मशीनरी है और वहां इंस्पेक्टर होते हैं जो इंस्पेक्शन किया करते हैं, लेकिन सही मायनों में वे इंस्पेक्टर उन माइका माइन ओनर्स के दलाल हैं। उन इंस्पेक्टरों के माध्यम से वह सारे रूलर्स एंड रेगुलेशन्स बायलेट किये जाते हैं और उस में माइन ओनर्स के साथ वह मिल कर काम करते हैं। यह लेबर इंस्पेक्टर कनाइव करते हैं और उन रूलर्स एंड रेगुलेशन्स को इंप्लीमेंट नहीं होने देते न तो वे मिनिमम वेजेज देने देते हैं और न दूसरी सुविधायें मजदूरों को देने देते हैं। तो इंस्पेक्टर वहां एक तरह से दलाल हैं। इसलिये मैं सरकार से चाहूंगा कि वहां इंस्पेक्शन की जो मशीनरी है उस को आप ठीक करें। मिनिमम वेज जो 1976 में आप ने फिक्स किया था आप उस को रिवाइज करने की व्यवस्था करें और जीवन के लिये जो आवश्यक वस्तुयें हैं, जितनी मात्रा में उन की कीमतें बढ़ गयी है आप उसके अनुसार उनके वेजेज फिक्स करने की कोशिश करें ताकि उन मजदूरों को राहत मिल सके। दूसरे वेलफेयर मेजर्स भी जो हैं उन पर आप को ध्यान देना चाहिए। मेडिकल हेल्थ के संबंध में भी मैं कुछ कहना चाहता हूं। बिहार राज्य में कोडरमा के पास एक हास्पिटल है। उसमें न अच्छे डाक्टर हैं और न काफी बेड्स हैं और न वहां दवाइयां ही उपलब्ध हैं और आप को सुन कर ताज्जुब होगा, वहां पर जो मेडिकल ऐड का पैसा है उस को डाक्टर इंचार्ज ने करीबन 56 या 57 हजार रुपया या लाखों रुपया हो सकता है उस का बिस्कुट खरीद कर कागज में

बांट दिया पेशेंट्स को और पचासों लाख रुपये के गवन का इल्जाम उस पर है जो आज 5, 7 वर्ष से चल रहा है और सरकार उस मामले को लोप कर बैठी हुई है। उपसभाध्यक्ष जी, सबसे विकट परिस्थिति माइका माइंस में काम करने वाले लोगों की है। एक तो उसमें ऊपर की राफ होती है पोखरिया, दूसरी इक्लाइंड होती है जां भीतर जाकर मिलती है और मजदूरों को भीतर जाकर काम करना पड़ता है। कोयले से भी बारीक इसके कण होते हैं जो लंग्स में चले जाते हैं। इस प्रकार से 20 परसेंट लाइफ वहां काम करने वाले मजदूरों की कम हो जाती है। कोई भी मजदूर ऐसा नहीं है जिसको प्लूरिसी नहीं हुई हो ...

(Interruptions)

श्री लंडली मोहन निगम : आप हमारी बात का समर्थन करते हैं कि टी. बी. होती है ?

श्री रामानन्द यादव : हम तो कह रहे हैं। उपसभाध्यक्ष जी, मैं यह कह रहा था कि अधिकांश लोग वहां टी. बी. के पेशेंट होते हैं। वहां मेडिकल ऐड का उचित प्रबन्ध होना चाहिए और हास्पिटल का उचित प्रबन्ध नहीं करेंगे तो काम नहीं चलेगा।

उपसभाध्यक्ष जी, ये खाने ऐसी जगहों पर लोकेटेड है जहां पानी कम होता है। चाहे बिहार हो, राजस्थान हो या आंध्र प्रदेश हो, गर्मियों में ट्रकों पर लादकर पानी 10-20 मील से हजारी बाग के कोडरमा के अन्दर जंगल में जहां लोग काम करते हैं पहुंचाया जाता है। पानी के सम्बन्ध में सरकार को देखना चाहिए कि जो पानी भी नहीं दे सकता, जो पूंजीपति उनके श्रम से इतना पैसा कमाते हैं, मालामाल हो गये हैं, वह उनको पानी भी न दें तो यह उचित नहीं।

आप चले जाइये कोडरमा की सम्पत्ति माइका की सम्पत्ति है । जो भी वहां माइन ओनर हुए वह माइका पैदा करके विदेशों में भेजकर लाखों करोड़ों रुपये कमाये । अध्यक्ष जी वहां के मजदूरों के लिए पानी भी न हो तो यह हालत दयनीय है । वहां पर हास्पिटल काफी संख्या में नहीं, दवा नहीं, डाक्टर नहीं, नर्स नहीं । मैं चाहूंगा कि सरकार हास्पिटलों के सम्बन्ध में उचित कार्यवाही करे ताकि वहां टी. बी. के पेशेंटों का इलाज हो सके, जो मजदूर वहां काम करते हैं उनको उनका उचित हिस्सा मिल सके ।

(Interruptions)

**उपसभाध्यक्ष (श्री दिनेश गोस्वामी) :** एक मिनट में खत्म कीजिए । हम लोग इस बिल को फिनिश करना चाहते हैं ।

**श्री रामानन्द यादव :** उपसभाध्यक्ष जी, माइका का एक्सपोर्ट होता है । उसका प्रोडक्शन घट रहा है और एक्सपोर्ट बढ़ रहा है । इसका मतलब यह है कि देश के जो माइन ओनर्स हैं जो माइका दूसरे देशों में भेजने के लिए मजदूरों से माइका निकलवाते हैं उसका प्रोडक्शन कम दिखाते हैं क्योंकि टैक्स देना पड़ेगा और उसकी चोरी करते हैं । लेकिन इसका कोई प्रबन्ध सरकार नहीं कर पाती है कि जितना प्रोडक्शन होता है उसको ठीक से रेकार्ड किया जाए । एक्सपोर्ट बढ़ गया । आप एक्सपोर्ट को देखेंगे तो साल के साल देखेंगे कि एक्सपोर्ट बढ़ रहा है लेकिन प्रोडक्शन घट गया । 77 से लेकर साल बाइज आप देखें तो प्रोडक्शन घट गया और एक्सपोर्ट बढ़ गया । उनकी आमदनी बढ़ गई ।

**THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI):** Please finish.

**श्री रामानन्द यादव :** इस पर भी सरकार को मुस्तैदी से सोचना चाहिए ।

उपसभाध्यक्ष जी, मैं एक बात और कह देना चाहता हूं । सरकार को ये जितनी माइंस हैं जितनी जल्दी हो उतनी जल्दी इनका नेशनलाइजेशन कर देना चाहिए । थोड़े दिनों के बाद आप जानते हैं कि माइका बड़ा हल्का होता है, इसके दो तरीके होते हैं, एक तो निकाला जाता है और दूसरा प्रोसेस किया जाता है । अब प्रोसेस करने वाले की कीमत दो रुपया, तीन रुपया या चार रुपया किलो होती है लेकिन प्रोसेस करके जो माल तैयार होता है उसका भाव हजारों रुपये किलो होता है, फारन लैंड में जाकर वह इतना कीमती हो जाता है कि न मालूम किन-किन चीजों के बनाने में उसका व्यवहार होता है । आज उसकी मांग काफी बढ़ गई है । इस मैटीरियल को स्केयर्स मैटीरियल हमारे यहां माना जाता है । तो इसके एक्सपोर्ट पर भी विचार करना चाहिए कि इसकी उपज कम है तो इसको बाहर नहीं भेजना चाहिए । एक मिनट और लूंगा । मिडका यानी माइका ट्रेडिंग कारपोरेशन जो माइका प्रोड्यूसर और मिल ओनर हैं उनके इंटरेस्ट की ही रक्षा करता है जो छोटा उद्योग करने वाले हैं, मिल ओनर के जो लोग हैं, माइका निकालते हैं उनके इंटरेस्ट की रक्षा नहीं करता है । मैं चाहूंगा कि कोऑपरेटिव सिस्टम के माध्यम से अगर मजदूर माइन्स निकालना चाहते हैं तो उन्हें सुविधा दी जानी चाहिये 'मिडका' माइका ट्रेडिंग कारपोरेशन के संबंध में सरकार को पुनः नये सिरे से विचार करना चाहिये कि इसकी फंक्शनिंग क्या है, किस चीज में यह डील कर सकता है, किम स्तर तक यह डील कर सकता है ? क्या यह माइका बेस्ड इंडस्ट्री भी कायम करने लायक है ? क्या इतना फंड एल्लोकेट किया जाए कि वह माइका प्रोसेसिंग एरिया में कोई इंडस्ट्री कायम कर सके ? इस सारी बात पर सरकार को

[श्री रानानन्द यादव]

विचार करना चाहिये। इन शब्दों के साथ मैं इस बिल का समर्थन करता हूँ।

SHRI KALYAN ROY (West Bengal): Sir, I shall be very brief. I would only raise a few points. Sir, the Bill as such is non-controversial but it has greatly disappointed us. The Minister is new but the Government knows the problems of the mica industry, the industry is entirely in the private sector. It is one industry which is from A to Z controlled by the private sector mainly concentrated in Bihar, Rajasthan and some places in Andhra Pradesh. It is owned by worst kind of unscrupulous owners who have done nothing for the workers nor have they developed the area. The entire money—most of it is black—has been siphoned to other places for other kinds of activities.

As a matter of fact, you will be surprised to know, I asked a question as early as 26th March, 1976: What is the investment in this private sector? The Minister was Mr. Sukhdev Prasad. He said: "No information regarding the investment made by mines in the private sector is readily available." This was in 1976 even when the Government was so powerful and I hope the Minister would agree that in 1976—the dynamic decade—the Government was very powerful. Even at that time they had no figures. And I can challenge even today the Government have no figures of investments because there is no investment at all. On the other hand, this particular industry has been subjected to worse kind of unscientific mining, slaughter mining and selective mining. As a matter of fact, the present Minister of Mines and Steel in reply to a question of mine on the 18th March, 1980 stated: "During the course of periodic inspections carried out by Indian Bureau of Mines, it has come to notice that some mica mines in Bihar were not being worked in a scientific manner"

What do we do about it? Then I asked: How many violations of the Mineral Conservation and Development Rules have been detected? On the 24th June the Minister of Steel and Mines replied: "During the periodic inspections carried out in the last 3 years, violations of the Mineral Conservation and Development Rules have been detected in 370 cases" whereas the number of mines today in India is less than 200. In one reply to a question the Minister stated that in 1961, there were 432 mines in the country; today's number, according to the Ministry, is 163. And according to the Minister, there were—this was a reply given by Mr. Biju Patnaik—on the average, 16,000 workers per day in the mica mining industry which has now fallen to less than 10,000 workers and according to the Minister when he piloted the Bill in the other House on August 4, the number has gone down to 8,000. The production figures are absolutely unreliable, misleading and deceptive. How do you explain these production figures? None of these figures are right, neither the production figures nor the export figures. Why do I say this? As per the annual report of the Government of India in relation to the Ministry of Steel and Mines 1979-80, the production of mica in 1975 was 11,000 tonnes. In 1976, it was 9,000 tonnes. In 1977, it was 9,552 tonnes. In 1978, it was 9,993 tonnes. In 1979, the provisional figure is 8,896 tonnes. But you will be surprised to know the export figures. In an industry which is producing less than 9,000 tonnes per year, for the last six years, the exports are: In 1975, 34,000 tonnes of the value of Rs. 18 crores, in 1976, 22,000 tonnes of the value of Rs. 24 crores, in 1977, 23,000 tonnes of the value of Rs. 23.7 crores and in 1978, 23,000 tonnes of the total value of Rs. 25 crores. In other words, the price realised has gone up nearly five to six times during the last seven years. Now, how do you reconcile these two figures? The production is stagnant at 8,000 or 9,000 tonnes and the export is 34,000 tonnes. The question is, who



is misleading whom? Is the Government not aware of it? This figure about the number of workers is absolutely wrong. There are nearly 40,000 workers who are working in these mines. My friend from the BJP has said whatever the private sector wanted him to say and he has now left. He will know the position if he goes and sees these mines. There are 40,000 workers who are working in the jungles whose names are not on the muster rolls, but whose names are in the private books of the owners. They do not get any facility, not even proper wages, leave alone the question of medical facilities and so on. A large number of workers are employed in these mica mines. But unfortunately, no attempt has been made by the Director-General of Mines Safety or by the Welfare Fund or by the Ministry to find out the extent of this miserable, inhuman and mediaval exploitation, to which the workers are subjected for the last 30 years. There is no attempt at all to understand the dimension of the problem. Out of these 40,000 workers, there are unconfirmed and unofficial surveys which point out that 70 per cent workers are suffering from Silicosis and 85 per cent from Tuberculosis. Till today, not a single worker suffering from Silicosis has been paid any compensation for the occupational disease because your welfare fund and your doctors do not know how to diagnose Silicosis. This is a wonderful thing. This is nowhere in the world. As a matter of fact, I have been told by a British miner, who is also a trade union leader, that workers in Namibia and in South Africa, are today much better looked after than our Indian workers in the mica mines. This is an unfortunate situation. You are aware of it. Not that you are not aware of it. The Director-General of Mines Safety is very much aware of this situation. When the accidents in the mica mines are going up every year, the number of inspections by the Director-General of Mines Safety has gone down. I have the figures. I do not want to quote them. The

number of inspections per mica mine in India has gone down during the last five years when the number of accidents in the mica mines and serious injuries has been the highest. These are concealed, suppressed and ignored. You know it. After knowing all these things, you have brought out a Bill which is no Bill at all. Is it the way to tackle the problem in relation to a commodity which is giving you Rs. 25 crores and whose unit value has gone up?

Now, as has been pointed out by some hon. Members, the wage was increased by a notification on 27th September, 1975. Since 1975, which is the date of dynamic decade till today, there has been no increase in the wages. Whereas in the case of all other mines, workers are entitled to more underground allowance, more dearness allowance and so on, nothing is paid to the mica workers. What is the payment? The unskilled underground workers are getting Rs. 6.96 per day. The underground semi-skilled workers are getting Rs. 8.70. Sir, the West Bengal Government has issued a notification, as per which the agricultural workers on the surface are entitled to Rs. 9.50. And here the underground semi-skilled worker, i.e. a mechanical helper, a fitter helper, electric helper, winding engine *khalasi*, is getting Rs. 8.70 and the highest wage in the mica underground mine is Rs. 10.40. In spite of so many letters, so many representations, so many appeals, so many demonstrations, till today the Government have taken no step to increase the wages.

So, my first point was that the Minister should tell us exactly, what is the number of workers who are going to benefit because the figures which he has given in the other House, are misleading? What is the production, we would like to know? And then he should explain and reconcile the two statements, i.e. export of 34 tonnes and production of 8,000 tonnes. How many hidden mines are working in the Kodarma Bihar area?

[Shri Kalyan Roy]

I have personally talked to Mr. Swaminathan, who is the Secretary in the department of Steel and Mines. He said, we do not know. I quote him, he said, "I am not aware how the discrepancy has arisen." We are not at all satisfied with their replies.

**THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI):** I think you have made your points.

**SHRI KALYAN ROY:** I am summarising. The third point is that unfortunately, there has been a cut. You are supposed to spend more on the welfare schemes, but actually there is a cut in your allocation of water supply. Previously, it was two to three lakhs. Now it has come to one lakh or something like that.

My other point is about the depressing situation regarding functioning of this particular mica welfare fund. Every year we find that the closing balance is increasing. Nobody can explain, why is this closing balance increasing every year? The money should have been spent on the welfare activities. In coal mines, after all these years of nationalisation, the Coal India has stated that they have been able to provide some type of quarters up to the extent of 22 per cent. About 7 lakh workers are working in coal mines and only 22 per cent have been given some quarters. In mica mine not even 0.1 per cent workers have been given houses. There is no proper water supply, no proper underground registers of who are going down and who are coming up, no proper monitoring of accidents. What is this? We are talking of bonded slaves. They are worse than the bonded slaves there. Is it not the duty of the Ministry of Labour to see to all these things? I know you are the child of the capitalist system. You cannot get out of it, but have it on the real capitalist system. It is feudalism, worse than capitalism. And here is a case on the basis of their own record, on the basis of the reply by Minister of

Mines in this very House that the mines are being worked in an unscientific manner. I am giving one example. One of the main reason, why we are facing acute shortage of coking coal, is because the entire Jharia field is surrounded by fire, because of the unscientific mining in the past. All the coking coal has been destroyed in the last hundred years by the British owners and the Indian owners. Today we have to stabilise the entire area. This is one of the reason for declining production in the coking coal mines. The same situation in mica is developing which is resorting to unscientific mining. You are likely to face the same situation over there. What will be left after 30 years?

So, here is a case for immediate take-over of the mica mines; increase the wages with an Ordinance; and call a real tripartite meeting to discuss the problems of the mica workers, particularly on the safety side which has deteriorated in the last few years.

**SHRI P. VENKATA REDDY:** Mr. Vice-Chairman, Sir, I am thankful to the hon. Members for having given good suggestions and also supporting the Bill unanimously.

Hon. Shri Dhabe has said that nationalisation should be done. But, Sir, in all cases of nationalisation there are so many problems. In the case of mica mining industry, those mines are scattered here and there, over a large area, and also there is no certainty whether any mines would work for three months or six months or one year—we cannot say. There are so many difficulties. Therefore, it will not be possible to nationalise this industry at present.

Also he gave a suggestion to increase the levy from three to five per cent. This is under examination by a Sub-Committee. After receiving its report, the Government will consider how far it can be increased. Then a point was made that so much of balance amount is there.

SHRI S. W. DHABE: Rs. 20 lakhs.

SHRI P. VENKATA REDDY: More than that. So why not utilise it? Necessary attention is being given to that also. Gradually we are getting more levy and more benefits will be given. It can be taken care of.

About housing, it has been said that very meagre facilities are there. As the hon. Member himself said, there are two types of low cost housing schemes. Seventy-five per cent of the amount is borne by the cess fund. In some areas, it is very difficult, especially in Bihar. These mines are situated in dense forests and, therefore, there is no use of constructing permanent houses. It will be a waste. We cannot say how long those mines can have mica and for how long we can extract mica from those mines. Therefore, if you construct pucca houses, it will be a waste after some time. Therefore, a Central Committee has recommended that some kind of temporary houses or prefabricated houses should be constructed. This is under examination of the Government. In all the cases we are not able to give housing schemes. In certain areas, like in Andhra region and Rajasthan region, there are "Build Your Own House" schemes. They are doing well. They are being given Rs. 1500. Out of it, Rs. 600 is subsidy and Rs. 900 is loan without any interest. In nine years through monthly instalments, they have to repay. That scheme is also working well. Also the State Governments can take up some schemes for which we can give 75 per cent of subsidy. So all these schemes are going on.

Regarding fatal accidents, it has been said, that a very meagre compensation is being given. It has been said that Rs 2000 and odd are being given. That is not correct. For fatal accidents the compensation comes under the Workmen's Compensation Act, according to which up to a maximum of Rs 23,000 can be given. That can be borne by the owners of the mine.

A reference was made to the *ex-gratia* payment being given from the case fund. It is Rs. 250. (*Interruptions*). No, Sir, the *ex-gratia* payment is only Rs. 250 which is being given out of the cess fund. The owners have to meet the funds and they have to give workmen's compensation. They come under the Workmen's Compensation Act and they have to pay up to a maximum of Rs. 23,000.

About the medical facilities being meagre and there being no facilities for T.B. patients, it is not correct to say that. The facilities are being increased year by year. There is one TB unit in Kodarma where there are a hundred beds. Also there are TB wards in some places in Andhra Pradesh and Rajasthan. There are 20 beds in Kalacheru. Another 20 beds in Rajasthan.

SHRI LADLI MOHAN NIGAM: How many in Bihar?

SHRI P. VENKATA REDDY: Hundred beds in Kodarma.

SHRI KALYAN ROY: That we can find out from the book. Anything more you have to say? What about direction, perspective?

SHRI P. VENKATA REDDY: Yes, we are to take all these aspects into consideration, according to the provision of funds. We have to increase the beds wherever necessary. That aspect will be taken into consideration and necessary action will be taken.

It is not possible to have one General Welfare Board for all the mines including the coal-mines. Coal mines are under a public undertaking whereas these are privately owned. So, one welfare board is not possible.

श्री लडली मोहन निगम : यह तो सबको मालूम है कि कोयला सरकार का है और अबक उसका है, आप अबक को कब सरकारी बनायेंगे, यह बता देंगे तो बात खत्म हो जायेगी ।

**SHRI P. VENKATA REDDY:** At present it is not possible to have one board for all these mines.

**SHRI KALYAN ROY:** At least you should condemn. This is not development and regulation. It is slaughtering. The Steel Minister himself has admitted. The number of workers he does not say. Investment you do not know. What do you know? What is the number of workers?

**THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI):** You have made that point. He has not come to your point yet.

**SHRI KALYAN ROY:** If this is the beginning, I have yet to hear the conclusion.

**SHRI P. VENKATA REDDY:** According to honourable Shri Kalyan Roy, it is 40,000, but I am afraid I cannot accept that figure.

**SHRI S. W. DHABE:** What the figure?

**SHRI P. VENKATA REDDY:** About 9,000.

**SHRI KALYAN ROY:** "About"! A Minister of the Government of India is saying "About".

**SHRI P. VENKATA REDDY:** Mr. Ghose Mohiuddin Sheikh mentioned about export. This is a Commerce subject and the Commerce Ministry has to look after it. He also mentioned about smuggling and low wages also. In fact, most of the Members asked about wages and they said meagre wages are there. This labour comes under the Minimum Wages Act. Recently some revision has been made. Most of the Members, it seems, are unaware of the fact that on 15-9-1980 they were revised. Now they are getting..

**THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI):** Mr. Kalyan Roy, please. He is replying to one of your points.

**SHRI P. VENKATA REDDY:** Under the Minimum Wages Act they have been revised on 15-9-1980. Now un-

skilled labour gets, above ground Rs. 6.65 and, below ground, Rs. 8.00; Semi-skilled, above ground, Rs. 8.35 and, below ground Rs. 10; skilled, above ground Rs. 10 and, below ground Rs. 12; clerical, Rs. 10. Again, it is felt, this is not enough and another revision is necessary because the consumer price index is very high. For your kind information, this revision was done on 15-9-1980 and another revision may also take place soon. That can be done, I think.

**Honourable Shri Sheikh** also said that distribution of the cess is not being done proportionately and, therefore, injustice is being done. Not only production but the number of workers also is being taken into consideration while distributing the cess and, therefore, there is no injustice being done to anybody. Likewise, he said that no mobile medical unit is there in the Andhra area. It is not true. Three mobile medical units are there in Bihar, one in Rajasthan and another in Andhra Pradesh also. He has also said that Rs. 50 is being given to dependants of TB patients which is meagre and that it must be raised to Rs. 250 for a period of two years. Now it is for nine months at the rate of Rs. 50 per month.

**SHRI LADLI MOHAN NIGAM:** After nine months?

**SHRI P. VENKATA REDDY:** When the patient goes for treatment, then subsistence allowance will be given to the dependants for nine months. But he says that nine months is not sufficient and so they must be given for two years.

**SHRI KALYAN ROY:** In a large number of cases where cases have been reported, the managements are not paying even the Rs. 50. It is non-implementation.

**SHRI P. VENKATA REDDY:** I will look into the matter.

**SHRI LADLI MOHAN NIGAM:** Thank you.

**SHRI P. VENKATA REDDY:** Therefore, for increasing this amount

of Rs. 50, I will look into the matter and see what best I can do about it.

श्री लाडली मोहन निगम : टी. बी. :  
के लिए तो आपने कह दिया है । पर  
सिलिकोसिस जिसमें कि फेफड़ों में धूल  
बैठ जाती है, उसके लिए आपने क्या  
किया है ?

SHRI GHOUSE MOHIUDDIN  
SHEIKH: Silicosis and TB are on the  
same footing.

THE VICE-CHAIRMAN (SHRI  
DINESH GOSWAMI): How long will  
you take to conclude?

SHRI P. VENKATA REDDY: Another five minutes. Now, about the supply of spectacles, they are being given Rs. 20, which he says is not enough, they must get more. It will be looked into. Some hon. Members referred to M.TCO and said that it is not working satisfactorily. It is a valuable suggestion made. I think this will be taken care of by the concerned Ministry. Some of the Members have also said that instead of exporting crude mica we can have mica industry so that we can get more foreign exchange and we can get a price which is five times more. I think that is a valuable suggestion which the concerned Ministry will take care of. About the use of mica in the electronics industry, it is a valuable suggestion. I think for finished goods we can certainly get five times more, if not more. They are all valuable suggestions that will be taken care of.

About the question of compensation in fatal accidents the Members have pointed out that the compensation is a very meagre one. Most of the Members are under the impression that they get Rs. 2000, Rs. 3000 or Rs. 4000. Under the Workmen's Compensation Act they are able to get a maximum of Rs. 23,000; the amount of Rs. 250/- is an *ex-gratia* payment only. I do feel that it is a very meagre amount. I will look into the matter and put it before the Advisory

Committee and see how far it can be raised.

Some Members have said that in some hospitals even doctors are not available. This also would be examined.

Most of other Members have made similar points. I am thankful to the hon. Members for giving their valuable suggestions. I have noted all those suggestions and I will see what I can do after examining them. I will also personally visit those places and see how far I can improve the conditions in regard to medical facilities, educational facilities, etc. So once again I thank the hon. Members.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question is:

"That the Bill further to amend the Mica Mines Labour Welfare Fund Act, 1946, as passed by the Lok Sabha, be taken into consideration."

*The motion was adopted.*

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): We shall now take up the clause-by-clause consideration of the Bill. There are no amendments.

*Clause 2 was added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI P. VENKATA REDDY: Sir, I beg to move:

"That the Bill be passed"

*The question was put and the motion was adopted.*

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The House stands adjourned to re-assemble at 11 A.M. tomorrow.

The House then adjourned at four minutes past six o'clock till eleven of the clock on Tuesday, the 25th November, 1980